

**Import of Photographic Goods**

**2503. Shri M. Khuda Bukhsh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that some firms who had not received any licence during or before the basic period ending 1955-56 were granted import licences for photographic materials falling under serial Nos. 303 and 305 of Part IV of Import Trade Control Schedule after the expiry of the basic period, 1955-56;

(b) if so, the full particulars of the firms and the licences granted;

(c) the authority under which they were granted licences for January/June, 1957 licensing period and thereafter;

(d) whether these firms and individuals had undergone some constitutional changes or whether any transfer of quotas was involved; and

(e) if so, the details thereof?

**The Minister of Commerce (Shri Kanungo):** (a) to (e) It is not possible to give precise reply to the question unless the names of the firms the Hon'ble Member has in mind are specified

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**2504. Shri M. Khuda Bukhsh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that some *ad hoc* licences for the import of photographic materials falling under serial Nos 303 and 305 of Part IV of the Import Trade Control Schedule were granted during April, 1959;

(b) if so, the particulars of the firms and the licences granted;

(c) the authority under which these licences were granted;

(d) how many of the parties to whom *ad hoc* licences had been granted during 1959 had past experience in importing photo-goods;

(e) whether any applications for such *ad hoc* licences from long established importers of these items with considerable regular imports were rejected at the same time; and

(f) if so, the reasons thereof?

**The Minister of Commerce (Shri Kanungo):** (a) and (b). Yes, Sir. A statement showing particulars of licences issued for S. Nos 303|IV and 305|IV of the Import Trade Control Schedule during April 1959 is laid on the Table [See Appendix IV, annexure No. 61]

(c) The licences were granted on merits of each case.

(d) The information asked for is not available

(e) and (f) The information is being collected and will be laid on the Table of the Sabha

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**2505 Shri M. Khuda Bukhsh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that an importer can apply and obtain import licences in more than one capacity, viz Established Importers, Actual Users or New Comers;

(b) whether an importer having more than one office can apply and obtain import licences from different ports for the same item in the same period as New Comers or as Established Importers from one port and as New Comers from another;

(c) if the reply to parts (a) and (b) above be in the negative, whether it is a fact that some firms are still being granted licences on the basis of quotas established against imports made on such irregularly obtained licences; and

(d) if so, the particulars of such firms who have been granted such licences for the import of photographic goods falling under serial Nos 303 and 305 of Part IV of the Import Trade Control Schedule separately, half-yearly, licensing period-wise during January/June, 1952 to the last licensing period?

The Minister of Commerce (Shri Kanungo): (a) and (b). No, Sir.

(c) and (d). It is not possible to furnish any precise information. If the Hon'ble Member mentions any specific cases, they could be investigated.

#### Firing by Pakistanis

2505-A. Shri Raghunath Singh: Will the Prime Minister be pleased to state whether it is a fact that the police guard at the Koteswara sea coast at Kutch was fired upon by a party of Pakistan intruders who tried to enter Indian territory at night in boats on the 28th August, 1959?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): According to a preliminary report, Indian police opened fire on country craft sighted about 7 p.m. near Koteswar on 28th August, 1959, and fire was returned from the country craft. Further enquiries are proceeding.

Hindustan Commercial Corporation Ltd., Varanasi

2505-B. { Shri Jagdish Awasthi:  
Shri Prabhru Narayan  
Singh:

Will the Minister of Commerce and Industry be pleased to state whether there has been unauthorised alterations in the record relating to Hindustan Commercial Corporation Limited, Varanasi, in the office of Registrar of Companies, Kanpur?

The Minister of Commerce (Shri Kanungo): The necessary enquiry is being made and information required will be placed on the table of the House in due course.

Delhi Shops and Establishments Act

2505-C. { Shri F. C. Borooah:  
Shri Warrior:  
Shri Kadiyan:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the attention of Government has been drawn to the demand of Delhi Medical Association for granting exemption to doctors'

clinics from the operation of the Delhi Shops and Establishments Act; and

(b) if so, the reactions of Government in this matter?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes

(b) The Act is administered by the Delhi Administration. They have considered the demand of the Delhi Medical Association several times and have granted exemption to doctors' clinics from certain provisions of the Act. The Association desire total exemption from the operation of the Act. It is intended to call representatives of workers and employers to settle the matter amicably.

12.18½ hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Deputy Minister of Works, Housing and Supply (Shri Anil K Chanda): Sir, on behalf of Shri Kanungo, I beg to lay on the Table under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951, a copy of Notification No SO 1809 dated the 13th August, 1959 [Placed in Library, See No LT-1602/59]

12.19 hrs

#### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th September, 1959, agreed without any amendment to the Public Debt (Amendment) Bill, 1959, which was